



2026:AHC:28445

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 3611 of 2026

Bala Devi

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anuj Kumar Gupta
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Officer, Tehsil & District Sambhal to decide Execution Application dated 06.11.2025 in Case No.202413740311865 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Officer, Tehsil & District Sambhal to decide the aforesaid application ***expeditiously strictly in accordance with law*** within a period of six months from the date of production of certified copy of this order and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 9, 2026
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